

[Shri Sham Lal Saraf]

personal explanation, I was not here when my hon. friend, Shri Hem Barua, referred to what happened yesterday in the House and expressed anger. I must also express my anguish over that incident. His name was there in the list, prepared either by you or the Deputy-Speaker, along with the names of members of three other parties who had not spoken. He actually came to me when I was in the Chair to enquire. (Interruptions).

He has expressed his anger. Now let me express my anguish. I then said that I am going to call Shri J. B. Kripalani next and that he will get the third turn after that. Then I called Dr. Lohia. He then said that I have been partial, which I refute, as I refuted it at that time also. If it has caused any anguish to my hon. friend, I am very sorry for it. But the way in which he has behaved is not a proper way. That is the correct position.

Shri Hem Barua (Gauhati): May I submit that Shri Saraf is a very good friend of ours and that is why I did not mention his name while lodging the complaint? What happened was this. I went to him, a thing which I never do, and enquired of him whether my name is in the list. He said "yes, your name is the fourth on the list; I will call you to speak after Shri Kripalani has spoken". I said "all right". I came down. Shri Kripalani was sitting here and he asked me whether I wanted to speak before him. I said "no, dada". Therefore, to say that I had requested him to give me an opportunity to speak before Shri Kripalani is not correct....

Mr. Speaker: There might be a misunderstanding. Both might be honestly believing like that. One is liable to misunderstand sometimes.

12.30 hrs.

# CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL\*

Mr. Speaker: We will now take up the introduction of Bills. Shri Y. B. Chavan.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : अध्यक्ष महोदय, नियम 109 के अनुसार मेरा व्यवस्था का प्रश्न है। गृह मंत्री जी एक विधेयक पेश करने जा रहे हैं। इस नियम के अनुसार मैं आपसे प्रार्थना करता हूँ कि उसको स्थगित किया जाये, क्योंकि गृह मंत्री जी ने ऐसे लोगों को गिरफ्तार कर रखा है, जिन की-उम्मीद मत्तर, अस्ती बरस की है, जैसे संत प्रभू दत्त ब्रह्मचारी।

अध्यक्ष महोदय : आप पहले मिनिस्टर साहब को पेश करने दीजिए। उस के बाद उस के स्थगन का सवाल आयेगा।

डा० राम मनोहर लोहिया : मैं चाहता हूँ कि उस के पेश किये जाने से पहले ही उस को स्थगित किया जाये।

अध्यक्ष महोदय : पेश करने से पहले ही स्थगित कर दिया जाये, यह किम के अक्षरों में है।

डा० राम मनोहर लोहिया : आप इस नियम के शब्द पढ़िये।

अध्यक्ष महोदय : "एट ऐनी स्टेज आफ ए बिल विचइज ग्रंडर डिस्कशन इन दी हाउस, . . . .". अभी कोई स्टेज नहीं आई है।

डा० राम मनोहर लोहिया : स्टेज तो हो गई है न। "किसी भी स्टेज पर।" जब मंत्री महोदय विधेयक को रखना शुरू कर दें, वह भी तो स्टेज हो गई न।

अध्यक्ष महोदय : जो बिल ग्रंडर डिस्कशन है, उस पर ही रही डीबैट के दरमियान

उस को एडजर्न करने का सवाल उठ सकता है ।

डा० राम मनोहर लोहिया : "डीबैट" के क्या अर्थ होंगे ? इस लोक सभा में कोई विषय जहाँ कहीं से प्रारम्भ होता है, तब डीबैट प्रारम्भ हो जाती है ।

अध्यक्ष महोदय : नहीं ।

डा० राम मनोहर लोहिया : जहाँ से श्री चव्हाण बोलना शुरू कर दें, वह डीबैट हो जाती है ।

अध्यक्ष महोदय : नहीं । पहले आप मिनिस्टर साहब को यह बिल इन्ट्रोड्यूस करने दीजिए । जो उस की मखालिफत करना चाहते हैं उन को उस के बाद मौका दिया जायेगा ।

श्री मौर्य (अलीगढ़) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : एक प्राइमम खरम हो गया है और दूसरा अभी शुरू नहीं हुआ है । इस वक्त व्यवस्था का प्रश्न कैसे उठ सकता है ?

श्री मौर्य : मंत्री महोदय संविधान में 23वां संशोधन करने का विधेयक पेश करने जा रहे हैं । जब वह इस बिल को सदन-पटल पर रख देंगे और इन्ट्रोड्यूस कर देंगे, तो जो कुछ व्यवस्था होने वाली है, जो खराबी होने वाली है, .....

अध्यक्ष महोदय : मिनिस्टर साहब अपनी मोशन रखेंगे । इन्ट्रोडक्शन के बाद अगर किसी ने उस पर एतराज करना है, तो वह कर सकता है ।

श्री मौर्य : यह मामला सब-जुडिस है । वह कैसे इन्ट्रोड्यूस कर सकते हैं ?

अध्यक्ष महोदय : वह दूसरा सवाल है । आप उन को इन्ट्रोड्यूस करने दीजिए । बाद में मैं सुन लूँगा ।

श्री मौर्य : जो मामला सब-जुडिस है, उस को इन्ट्रोड्यूस कैसे किया जा सकता है ?

अध्यक्ष महोदय : अगर माननीय सदस्य ने उस को प्रोपोज करना है, तो वह पहले मिनिस्टर साहब को अपनी मोशन रखें और उसके बाद प्रोपोज करें ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : मैं निवेदन करना चाहता हूँ कि गृह मंत्री सदन में बैठे हुए हैं, वह जगद्गुरु शंकराचार्य के बारे में दो पंक्तियाँ कह दें कि उन का स्वास्थ्य कैसा है, वह किस स्थिति में हैं । सारे देश में उन के बारे में चिन्ता है । आज ही पता चला है कि जहाँ पर उन को रखा गया है, उसके चारों तरफ़ गोमांस और शराब की दुकानें हैं, जिस के कारण उन्हें सांस लेने और बाहर बैठने में भी कठिनाई अनुभव हो रही है ।

अध्यक्ष महोदय : मैं मिनिस्टर साहब को यह कैसे कह सकता हूँ कि वह बिल के इन्ट्रोडक्शन को छोड़ कर श्री शंकराचार्य के बारे में स्टेटमेंट दें ?

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Dr. L. M. Singhvi (Jodhpur): Sir, under rule 72 of the Rules of Procedure I wish to oppose the motion.

Mr. Speaker: Unless I place the motion before the House, how can he oppose it? Let me first place the motion before the House.

Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Shri S. M. Banerjee has written to me, Let him speak first.

Shri S. M. Banerjee (Kanpur): Sir, I oppose this Bill. May I invite your kind attention to the Statement of Objects and Reasons? It says:

[Shri S. M. Banerjee]

"Appointments of district judges in Uttar Pradesh and a few other States have been rendered invalid and illegal by a recent judgement of the Supreme Court on the ground that such appointments were not made in accordance with the provisions of article 233 of the Constitution. In another judgment the Supreme Court has held that the power of posting of a district judge under article 233 does not include the power of transfer of such judge from one station to another and that the power of transfer of a district judge is vested in the High Court under article 235 of the Constitution.... It is, therefore, urgently necessary to validate the judgments, decrees, orders and sentences passed or made heretofore by all such district judges in those States and also to validate the appointment, posting, promotion and transfer of such district judges barring those few who were not eligible for appointment under article 233."

Sir, you may recall that in UP a serious situation arose when it was found that the Minister of Justice, Chief Minister and all, they were all interested in the appointment of district judges, ultimately it was found that very serious irregularities of corruption, nepotism and favouritism were committed in those appointments and when ultimately the case went to the Supreme Court, it ruled that all such appointments are invalid in accordance with articles 335 and 333. Now, I am not against the validation of those judgements. I know that whatever judgements, decrees or orders were passed or sentences were awarded should be validated. But they say that they want to validate the appointments, posting, promotion and transfer of district judges, barring those few which were held illegal under article 323. I am opposing their putting their stamp of approval and validating all those gross irregularities which have been committed.

**Mr. Speaker:** That is no ground for opposing the introduction of a Bill. On the merits of such a legislation he can say that it should not be done; that is all.

**Shri S. M. Banerjee:** It should have been accompanied by a statement.

**Dr. L. M. Singhvi:** Sir, I would like to draw your attention to rule 72, which actually gives leave to the Members of the House to oppose the introduction of the Bill as well as to question the legislative competence of the House to consider such a Bill. These are two separate and distinct categories contemplated by our rules. Rule 72 says:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:"

That is the first category. The second one is:

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

I invoke this rule to request you to consider both these objections. One objection is founded on the mere right of members to express their opposition to the motion for leave to introduce a Bill. The other is a wider right and that is founded on the legislative competence of the House itself.

After all, the executive acts in haste and then amends at leisure. This has become the practice in our country every now and then. We, therefore, this House particularly, have the right to express our con-

cern, even at the stage of introduction of such a Bill. The larger constitutional question which is at the moment being debated in the Supreme Court is even the question of legislative competence. Every now and then when the Supreme Court strikes down the legislation because it is bad in law, because it is unconstitutional, the Government comes forward with the suggestion to this House that we should have a constitutional amendment. I think this device of constitutional amendment, even if it is permissible under the Constitution, is not to be used in this light, cavalier and casual fashion. Whenever something happens, whenever something is struck down by the judiciary as unconstitutional, or improper, or untenable, or bad, or iniquitous, Government comes to validate that piece of legislation rather than rectify the error that it has made. I have no objection if only the judgements and decrees of the various courts were sought to be validated but what is being done now is to validate all the appointments, promotions and transfers.

**Mr. Speaker:** Is he arguing that this is outside the legislative competence of the House?

**Dr. L. M. Singhvi:** I am submitting both these grounds. I am submitting to the House, as is being argued and you must have followed, Mr. Speaker, the trend of arguments in the Supreme Court also, that recourse to amendment of the Constitution has been abused.

**Mr. Speaker:** So far as I could understand, he agreed, firstly, that there might not be a debate. Secondly, he argued that when it is beyond the legislative competence of Parliament, the Speaker may allow a debate. Does he want to argue and assert that this Bill that is coming up is beyond the legislative competence of this House?

**Dr. L. M. Singhvi:** So far as the first question is concerned, the Speaker must ask, in accordance with the main body of the rule, the Minister to make a statement explaining why it is necessary to validate even appointments, promotions and transfers. Unless that statement is made and unless other who oppose have a chance to say something to the contrary, the House should not even consider it. On the question of legislative competence, when a power which may be conceded to be in existence, is abused every now and then, the House can say that it is not within the legislative competence of the House.

**Shri K. C. Sharma (Sardana):** Mr. Speaker, Sir, I happen to belong to the profession which has to deal with judges and judgements. I am proud to belong to that profession and I am proud to say that there is no room for the words that my hon. friend, Shri Banerjee, has used. There was not such thing as corruption, nepotism or favour whatsoever in the matter. . . (Interruption).

What nonsense is this,

**Mr. Speaker:** Order, order. Not in this manner.

**Shri K. C. Sharma:** I am sorry, Sir, but he got me excited. . . . (Interruption).

A serious problem has arisen. The Judges had been appointed. The Judges had been appointed on merits. They had the requisite qualifications.

**Shri S. M. Banerjee:** Irregular.

**Shri K. C. Sharma:** According to the Supreme Court judgement, the Government might not have the jurisdiction or the authority to appoint them; but they had delivered judgements, they had passed sentences and those sentences and those judgements have been carried out. They have been effective.

[Shri K. C. Sharma]

So far as natural justice is concerned, so far as the rational effectiveness of the judiciary is concerned, it has rightly taken place; no legal wrong has been done to anybody. It is a procedural mistake, if at all it is. Under these circumstances, it is necessary that this Bill should come and we should validate what has taken place.

Mr. Speaker: The hon. Minister might say what he has to say.

श्री मधु लिमये : (मुंगेर) : अध्यक्ष महोदय, यह खत्म नहीं हुआ . . . .

अध्यक्ष महोदय एक बात मुन जीजिए । अगर आबजेक्शन हो तो I am bound to hear only one Member. Because only Shri S. M. Banerjee wrote to me. I heard him. Even then, briefly I would hear them. Just let me hear the Minister first, what he has to say on this point.... (Interruption).

Shri Hari Vishnu Kamath (Hoshangabad): Under the rules, when it is about the incompetence of the House, we can have a discussion.

श्री मोर्य : अध्यक्ष महोदय, आप को पहले इस सिलसिले में लिखा जा चुका है . . . . .

अध्यक्ष महोदय : एक तरफ से एतराज उठाया गया है कि पहले मैम्बर इन्चार्ज बतलाये कि वह क्यों चाहता है, तो जब मैं उन को बलाता हूँ तो कहते हैं कि वह न किया जाय ।  
(अध्यक्षान) . . . . मैने कहा कि यह जो सिचवी साहब ने उठाया है कि पहले मिनिस्टर बतलायेगा कि क्यों जरूरी समझते हैं लाना ।

He will explain in brief. When I am calling him, objection is taken that Shri Maurya should be heard first and not the Minister.

श्री मोर्य : नहीं, मैं यह नहीं कह रहा हूँ ।  
(अध्यक्षान) तो यह तीन आदमी गलत बोलवा दिए थे आपने ?

अध्यक्ष महोदय : हाँ, यही मेरी नोटिस में बात लायी गई है ।

श्री मोर्य : आप यह मानते क्या हैं ?

अध्यक्ष महोदय : हाँ जी ।

Shri Y. B. Chavan: The brief statement that I would like to make is this. The hon. Member, Shri Banerjee, has helped me by reading the statements of objects and reasons himself. The situation has arisen out of two judgements of the Supreme Court under which appointments of District Judges in Uttar Pradesh and a few other States have been rendered invalid because their appointments were considered not in accordance with the provisions of article 233. The other judgement also has created the position that the power of posting of District Judges under article 233 does not include the power to transfer such Judges from one station to another.

These are the two judgements which have created a certain situation. This Bill seeks to correct that position. What is being corrected is that those persons who are not ineligible or who are eligible under the Constitution alone are being regularised. It is not a question of merely protecting any individuals who are judges but it is, really speaking, a question of protection of litigants. Otherwise, nobody would believe in the judgements of courts. It is really that situation which is being sought to be corrected and regularised.

Dr. L. M. Singhvi: Then you should validate only the judgments and decrees and not appointments and promotions.

Mr. Speaker: Mr. Maurya.

श्री मोर्य : अध्यक्ष महोदय, उत्तर प्रदेश में ज्यूडीशियरी और लेजिस्लेचर में तनाव हुआ था, उसी मद्दे को ले कर देश के राष्ट्रपति ने सुप्रीम कोर्ट से मशविरा मांगा था तथा उसी सिलसिले में सुप्रीम कोर्ट ने अपनी राय दी थी कि देश की पार्लियामेंट सर्वश्रेष्ठ नहीं है, देश का संविधान सौवरेन है और यहां पर हम लोग शपथ भी यही खाते हैं कि देश के संविधान की रक्षा करेंगे और इस के प्रति वफादार रहेंगे।

पहले तो मैं यह कहना चाहता हूँ कि जब कभी थोड़ी सी एकावट सरकार के रास्ते में संविधान के सम्बन्ध में आती है, उसका सुधार करने के लिए सरकार फौरन उतर पड़ती है, थोड़ी सी भी तमल्ली नहीं रखती कि थोड़ा सा इन्तजार करें।

जहां तक हम संविधान के इस 23वें अमेण्डमेंट का सम्बन्ध है, मुझे यह कहना है कि यह मामला सबजुडिस है, क्योंकि इस सिलसिले में इलाहाबाद हाई कोर्ट में कुछ रिट-पैटीशन आभी भी चल रहे हैं और अभी उन में निर्णय नहीं लिया गया है। दूसरे, मेरा इस के सम्बन्ध में यह कहना है कि जो इतिला गृह मंत्री ने सदन को दी है, वह सत्यता से परे है, उसमें कोई वास्तविकता नहीं है। उन्होंने इस के प्रावर्जक एण्ड रीजन्स में जो कारण बताये हैं कि—

"The functioning of the district courts in Uttar Pradesh has practically come to a standstill."

ये बिल्कुल निराधार है। केवल चार ऐसे मुकद्दमे हैं, चार ऐसे मुद्दे हैं, जिनको लेकर आपने यह बताया है। तीसरे ज्यूडीशियरी में कम से कम इन्टरफीयेरेन्स हो, ज्यूडीशियरी ज्यादा से ज्यादा आजाद रहे, उस में राजनीतिक विचार-धारा का प्रवाह न आने पाये, इन तीनों कारणों को लेकर मैं कहता हूँ कि इसकी कोई आवश्यकता नहीं है तथा गृह मंत्री से प्रार्थना करता हूँ कि वे इस को वापस ले लें, और मशविरे के लिये ला-मिनिस्ट्री को भेजें।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, गृह मंत्री जी कोई भी विधेयक यहां पर पेश करने से पहले अपने आपको कुछ मामलों में मुड कर लें, तो अच्छा होगा। मैं यहां पर जो लोग गिरफ्तार हुए हैं, उनकी रिहाई का सवाल नहीं उठाता हूँ, न शंकराचार्य जी या ब्रह्मचारी जी के लिये कहता हूँ। लेकिन मेरे पास एक खत आया है, जिसे मैं आपको सुनाये देता हूँ, वह ऐसे लोगों के सम्बन्ध में है जो 70-80 वर्ष के हो चुके हैं, जिनको सरकार ने इतना ज्यादा सम्मान दिया है या सरकार के आशों ने वक्त वक्त पर दिखाया है कि आज जनता में उनकी इज्जत काफ़ी ऊंची है और सरकारी पैमाने पर भी ऊंची है, आज उनके साथ ऐसा बरताव किया जा रहा है।

अध्यक्ष महोदय : डाक्टर साहब, मैं अर्ज कर दूँ कि इन्ट्रोडक्शन से हम का क्या सम्बन्ध होगा कि कोई बूढ़ा आदमी है, उस पर मुकदमा चल रहा है या गिरफ्तार हुए हैं। सबस यह है कि इस के इन्ट्रोडक्शन पर आपको क्या एतराज है? आप बजाय इस सवाल पर बोलने के दूसरी तरफ़ जार रहे हैं, जब मैं रोकूंगा तो आप नाराज हो जायेंगे।

डा० राम मनोहर लोहिया : मैं तो नाराज कहाँ हो पाता हूँ बहुत अपने को दबाकर रखता हूँ, लेकिन गृह मंत्री को मुड करने की बात कह रहा हूँ, जिसको अंग्रेजी में पर्ज कहते हैं।

अध्यक्ष महोदय : अगर आप इन का पर्जिग कर रहे हैं.....

डा० राम मनोहर लोहिया : पर्जिग से मेरा मतलब उसके दूसरे मायने से है.....

अध्यक्ष महोदय : इस बिल की इन्ट्रोडक्शन के बारे में आप जो कहना चाहते हैं, वह कहिये।

डा० राम मनोहर लोहिया : वह इस लायक नहीं है। उन्होंने एक ऐसा काम कर दिया है कि जो लोग 70-80 वर्ष के हो गये

[डा० राम मनोहर लोहिया]

हैं, उनके साथ कोई आदमी नहीं रखा है, उनकी हासत बिगड़ती जा रही जेल के अन्दर...

अध्यक्ष महोदय : यह तो कोई बात नहीं है कि उन्होंने ऐसा नाजायज काम किया है, इसलिये बिल को इन्ट्रोड्यूस नहीं कर सकते हैं। यह तो बिल को इन्ट्रोड्यूस न करने के लिए कोई आग्युमेन्ट नहीं है, मैं इसकी इजाजत नहीं दे सकता।

डा० राम मनोहर लोहिया : जब बल्बे होंगे, तब आप कहेंगे...

अध्यक्ष महोदय : डाक्टर साहब, बल्बे और कत्ल की घमकी न दीजिये...

डा० राम मनोहर लोहिया : मैं इसकी कोई परवाह नहीं करता। ये लोग मुल्क को उकसा रहे हैं।

अध्यक्ष महोदय : इसलिये इनको इन्ट्रोड्यूस करने का हक नहीं है।

श्री मधु लिमये : अध्यक्ष महोदय, आज सबेरे ही मैंने सुप्रीम कोर्ट के फैसले का कुछ हिस्सा पढ़ा और उसके बाद मुझे बड़ी चिन्ता हुई, इसीलिये मैं इसका यहाँ विरोध कर रहा हूँ। इस विधेयक का जो उद्देश्य बताया गया है, उस में दो असत्य या गलत बातें हैं, एक तो यह है कि—

"The functioning of the district courts in Uttar Pradesh has practically come to a standstill."

यह सही बात नहीं है, इसकी जांच कर लीजिये। दूसरी बात

"As a result of these judgments, a serious situation has arisen because doubt has been thrown on the validity of the judgments, decrees, orders and sentences passed or made by these district judges and a number of writ petitions and other cases have already

been filed challenging their validity."

मेरे कहने का मतलब यह है कि अब तक इन जजों के द्वारा जो फैसले दिये गये हैं या हुक्म जारी किये गये हैं, उनको गैर-कानूनी नहीं माना गया है या उनके खिलाफ किसी भी अदालत का फैसला नहीं है, फिर ये जल्द-बाजी क्यों कर रहे हैं।

अध्यक्ष महोदय, मैंने सुप्रीम कोर्ट का पूरा जजमेन्ट नहीं पढ़ा है, लेकिन शुरू में ही सुप्रीम कोर्ट ने एतराज किया है कि जिन लोगों को ज्युडीशियल सर्विसिज में माना जाता है, सुप्रीम कोर्ट का कहना है कि यह यूपी-इज्म है और कुछ नहीं है। ऐसे मैजिस्ट्रेट हैं जिनको कुछ काम दिया गया है, लेकिन ज्युडीशियल सर्विसिज में वे नहीं माने जायेंगे। सुप्रीम कोर्ट ने कहा है कि गवर्नर के द्वारा जो कमेटी नियुक्त की गई है, उससे संविधान के अन्दर आप धारा को देख लीजिये, बिल में देख लीजिये

अध्यक्ष महोदय : बिल की धाराओं जाने की जरूरत नहीं है।

श्री मधु लिमये : मैं यह बता रहा हूँ कि संविधान को यह बिल खत्म कर रहा है। अध्यक्ष महोदय, मेरा यह निवेदन है...

अध्यक्ष महोदय : यह बात आप समझ लें कि यह कांस्टीचूशन का अमेण्डमेंट है, कांस्टीचूशन ही से-डाउन करना है, इस में काम्प्लेन्स का सवाल ही पैदा नहीं होता और अगर कहा जाय तो कांस्टीचूशन की धारा को खत्म करता है, इसी मतलब के लिये यह यहाँ धाया है, और इस का क्या मतलब है?

श्री मधु लिमये : लेकिन सुप्रीम कोर्ट ने कहा है कि हाई कोर्ट की सलाह का केवल नाटक किया गया है और जब यह केस चल रहा था, इस को बुनौती दी जा रही थी, उस वक्त उत्तर प्रदेश की सरकार ने इस का बिल्कुल कयाल न करते हुए चार नियुक्तियाँ

और की हैं। अब मैं माननीय मंत्री जी से जानना चाहता हूँ कि जब सुप्रीम कोर्ट या हाई कोर्ट का बिल्कुल ख्याल न करते हुए चार नियुक्तियाँ और की हैं। अब मैं माननीय मंत्री जी से जानना चाहता हूँ कि जब सुप्रीम कोर्ट या हाई कोर्ट में इस चीज को चुनीती दी जाती है, उसके बावजूद उत्तर प्रदेश की सरकार गैर-कानूनी ढंग से चार नियुक्तियाँ करती है तो क्या मंत्री महोदय उत्तर प्रदेश की सरकार पर सिर्फ अहसान करने के लिये इस को यहाँ पर ले आये हैं। इन को इस के सम्बन्धी कानूनी स्थिति की जानकारी नहीं है। इसलिये मेरा निवेदन है कि आज वह समय मांग लें ताकि सुप्रीम कोर्ट के जजमेन्ट को पढ़ सकें कानूनी सलाह ले सकें और उसके पढ़ने के बाद निर्णय करें कि यह यहाँ पर पेश करने योग्य है या नहीं।

**अध्यक्ष महोदय :** क्या आप समय मांगते हैं।

Does he want time:

Then I put the motion.

Shri G. N. Dixit (Etawah): May I submit....

Mr. Speaker: I do not need anything now.

Shri G. N. Dixit: A lot of confusion has been created....

Mr. Speaker: There is no confusion at all.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Let the lobby be cleared.

The Lok Sabha divided:

Division No. 15]

AYES

[13.54 hrs.

Alva, Shri A. S.  
Alva, Shri Jaschim  
Ancy, Dr. M. S.  
Babunath Singh, Shri  
Barman, Shri P. C.  
Bhatkar, Shri  
Bhattacharyya, Shri C. K.  
Brajeshwar, Prasad, Shri  
Brij Raj, Singh-Kotah, Shri  
Chandrabhan, Singh, Dr.  
Chandriki, Shri  
Chavan, Shri D. R.  
Chavan, Shri Y. B.  
Chavda, Shrimati, Johraben  
Das, Shri B. K.  
Das, Shri N. T.  
Dass, Shri C.  
Deshmukh, Shri B. D.  
Deshmukh, Shri Shivaji Rao S.  
Dixit, Shri G. N.  
Dorai, Shri Kasinatha  
Gandhi, Shri V. B.  
Ganga Devi, Shrimati  
Gowdh, Shri H. K. V.  
Himatsingka, Shri  
Jadhav, Shri Tulzida  
Jyoti, Shrimati Subhadra  
Jyotishi, Shri J. P.

Keppen, Shri  
Khadilkar, Shri  
Kishna, Shri M. R.  
Kureel, Shri B. N.  
Lahian Chaudhry, Shri  
Lakshmikanthamma, Shrimati  
Lalit Sen, Shri  
Laxmi Bai, Shrimati  
Mallick, Shri Rama Chandra  
Mandal, Dr. P.  
Manlyangadan, Shri  
Mantri, Shri D. D.  
Maruthiah, Shri  
Mehta, Shri J. R.  
Mengi, Shri Gopal Datt  
Minimata, Shrimati  
Mishra, Shri Bibhuti  
Mohary, Shri Gokulananda  
More, Shri K. L.  
Muhammad Ismail, Shri  
Naskar, Shri P. S.  
Nayak, Shri Mohan  
Paliwal, Shri  
Pandey, Shri R. S.  
Patel, Shri Chhotubhai  
Patel, Shri N. N.  
Patil, Shri T. A.  
Pattabhi Ramao, Shri C. R.

Prabhakar, Shri Naval  
Pratap Singh, Shri  
Rai, Shrimati Sahodra Bai  
Rajden Singh, Shri  
Raju, Shri D. B.  
Ram Sewak, Shri  
Rane, Shri  
Ranga Rao, Shri  
Rao, Shri Jaganatha  
Rao, Shri Krishnamoorthy  
Rao, Shri Muthyal  
Rao, Shri Ramapathi  
Rao, Shri Thirumala  
Roy, Shri Biswanath  
Saha, Dr. S. K.  
Nampani, Shri  
Saraf, Shri Shom Lal  
Satyabhama Devi, Shrimati  
Shah, Shrimati Jayaben  
Shakuntala Devi, Shrimati  
Shankaraiya, Shri  
Sharma, Shri A. P.  
Sharma, Shri D. C.  
Sharma, Shri K. C.  
Shao Narsin, Shri  
Shukla, Shri Vidya Charan  
Shyamkumari Devi, Shrimati  
Siddananjappa, Shri



Siddiah, Shri  
Siddheshwar Prasad, Shri  
Singh, Shri D. N.  
Sinha, Shrimati Turkeshwari  
Snatak, Shri Nardco  
Sonavane, Shri

Subbaraman, Shri  
Subramanyam, Shri T.  
Surendra Pal Singh, Shri  
Tiwary, Shri D. N.  
Tiwary, Shri K. N.  
Tiwary, Shri R. S.

Ulkey, Shri  
Upadhyaya, Shri Shiva Dutt  
Varma, Shri Ravindra  
Verma, Shri Balgovind  
Verma, Shri K. K.

### NOES

Bade, Shri  
Banerjee, Shri S. M.  
Barwa, Shri Onkar Lal  
Brij Raj Singh, Shri  
Chakravarty, Shrimati Renu  
Gokaran Prasad, Shri  
Gupta, Shri Indralit

Gupta, Shri Kashi Ram  
Kamath, Shri Hari Vishnu  
Koya, Shri  
Lakhan Das, Shri  
Limaye, Shri Madhu  
Lohia, Dr. Ram Manohar  
Maurya, Shri

Rangra, Shri  
Roy, Dr. Saradish  
Shastri, Shri Prakash Vir  
Singh, Shri Y. D.  
Singhvi, Dr. L. M.  
Tan Singh, Shri  
Utiya, Shri

**Mr. Speaker:** The result of the Division is: **Ayes:** 101; **Noes:** 21:

*The motion was adopted.*

**Shri Tyagi (Dohra Dun):** I have abstained from voting and I hope deliberately done so because this is not the stage to oppose.

**Shri Y. B. Chavan:** I introduce the Bill.

**अध्यक्ष महोदय :** उन्होंने सुन लिया ।

**श्री प्रकाशबीर शारत्री :** आप उन से पूछ लें, मारा देग जाना चाहता है श्री शंकरा चायें जी के दाग में ... (अवधान)

**Shri Hari Vishnu Kamath (Hoshangabad):** You may ask him to make a statement. Let him make it in the evening or some time in the afternoon.

**Mr. Speaker:** It is for him and not for me.

The hon. Minister can tell me if he is going to make any statement.

There is no answer. So, what should I do?

**The Minister of Home Affairs (Shri Y. B. Chavan):** I am not making any statement.

**श्री बड़े (खारगोन) :** गृह मंत्री जी को कुछ तो कहना चाहिये ।

**अध्यक्ष महोदय :** उन्होंने कहा कि उन का कुछ नहीं कहना है ।

**Shri K. K. Verma (Sultanpur):** Yesterday, the Law Minister had made a motion that rule 338 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to amendment No. 63 of the Representation of the People (Amendment) Bill be suspended. An objection was raised.....

**Shri S. M. Banerjee (Kanpur):** You may kindly ask the hon. Minister to make a statement on.....

13.55 hrs.

### MOTION UNDER RULE 388

#### MOTION RE: AMENDMENT TO REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by the G. S. Pathak on the 24th November, 1966, namely:—

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to amendment No. 63 to the Representation of the People (Amendment) Bill, 1966, adopted by the House on the 23rd November, 1966, be suspended."

**Shri K. K. Verma** may continue his speech.

**श्री प्रकाशबीर शारत्री : (बिजनौर) :** आप गृह-मंत्री जी से पूछ लीजिये । वह बोझ तो कह दें ।